

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00091/2021

Dated Friday the 5th day of February Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

Tmt. S. Suryakala, W/o. S. Sabapathi,
No. 40, B2-1, New No. 33,
Mankatti Theppakulam Street,
Melur, Madurai 625106.Applicant

By Advocate M/s. Swarnam J. Rajagopalan

Vs

1. Union of India,
rep by The Chief Post Master General,
Tamil Nadu Circle,
Chennai 600002.

2. The Superintendent,
Postal Department,
District Postal Office,
Tallakulam, Madurai 625002.

3. The Chief Accounts Officer,
Pension Scheme, Central Pension Office,
Anna Salai, Chennai 600008.Respondents

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

"a. Consider her representation dated 19.11.2018 and direct the respondents to issue my husband S. Sabapathi Pension benefits to me in Pension Book PPO No. 22941 on the file of the 1st and 2nd respondents,

b. Pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. Heard Mr. Swarnam J. Rajagopalan, counsel for the applicant.

3. At the time of hearing, counsel for the applicant submits that the relief prayed for in this OA is limited ie., seeking disposal of the representation dt. 19.11.2018.

4. In view of the above, without going into the merits of the case, we dispose of this OA with a direction to the respondents to consider and dispose of the representation of the applicant dt. 19.11.2018 by a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)
Member(A)

05.02.2021

SKSI

(S.N.Terdal)
Member(J)